

NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH - II  
CHENNAI

(19)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON AT 10.30 AM 01.10.2019

PRESENT: SHRI B.S.V. PRAKASH KUMAR, MEMBER-JUDICIAL  
SHRI S. VIJAYARAGHAVAN, MEMBER (TECHNICAL)

APPLICATION NUMBER : MA/946/2019  
PETITION NUMBER : CP/280/IB/2018  
NAME OF THE PETITIONER(S) : ALPHA POWERTECH SERVICES  
NAME OF THE RESPONDENT(S) : S RAJENDRAN (RP) & 1 ANOTHER  
UNDER SECTION : SEC 60(5) OF IBC

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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M. SAVITHA DEVI

Counsel for RP

Yajur

R.V. YAJURA DEVI

Respondent

B. Sarathbabu

Counsel for Indln  
Applicant

B. Gokan

[MA/946/2019 in CP/280/IB/2018]

**ORDER**

The claim made by the Applicant in this case already being partially admitted by the Resolution Professional against the claim relating to the pre-admission period, we are of the considered view that we cannot direct the Resolution Professional to admit the amount payable by the Corporate Debtor during post-admission period, this application is liable to be dismissed. Accordingly, this MA/946/2019 is hereby **dismissed** with liberty to the Applicant to proceed in accordance with law.

  
(S.VIJAYARAGHAVAN)  
Member (Technical)

  
(B.S.V.PRAKASH KUMAR)  
Member (Judicial)

sr